

ITEM NO.37+37.1

COURT NO.16

REVISED
SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 56202/2026

[Arising out of impugned final judgment and order dated 02-09-2026 in HCWP No. 960/2026 passed by the High Court of Judicature at Allahabad]

MEDHA ROOPAM

Petitioner(s)

VERSUS

AKRITI CHAUDHARY & ORS.

Respondent(s)

FOR ADMISSION

(IA No. 279601/2026 - EXEMPTION FROM FILING O.T.

IA No. 279595/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

WITH

SLP(Crl) No. 18010/2026 (II)

(IA No. 289800/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 289797/2026 - EXEMPTION FROM FILING O.T.

IA No. 289809/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-09-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Ms. Rishika Rishabh, Adv.
Mr. Sharanya, Adv.
Mr. Keshav Sehgal, Adv.
Ms. Krithi Ballal, Adv.
Ms. Isha Sharma, Adv.

Mr. Tushar Mehta, Sr. Adv.

Mr. Vibhav Mishra, AOR

For Respondent(s) :Mr. Colin Gonsalves, Sr. Adv.
Mr. Manik Gupta, Adv.
Ms. Puja Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (Crl.) Diary No(s). 56202/2026

1. Heard.
2. Permission to file Special Leave Petition is granted.
3. Issue notice.
4. Mr. Colin Gonsalves, learned Senior Counsel, who appears on caveat on behalf of respondent No.1, accepts notice on her behalf.
5. Let notice be also issued to respondent Nos. 2 to 6. The petitioner shall serve notice to respondent No. 2 and 3 through their respective Standing Counsels, in addition to normal service of notice.
6. Learned Senior Counsel for respondent No. 1, though has filed compilation of documents on behalf of respondent No.1, is granted two weeks' time, as prayed for, to file reply in the matter. Other respondents are also granted two weeks' time to file reply.
7. We have heard Mr. Mukul Rohatgi, learned Senior Counsel for the petitioner, Mr. Colin Gonsalves, learned

Senior Counsel for respondent No.1 and Mr. Tushar Mehta, learned Senior Counsel, on the question of grant of interim relief.

8. After hearing learned Senior Counsels for the parties, this Court is of the opinion that till the matter is heard on merits, the operation of paras nos. 27 to 33 of the impugned judgment including award of costs and strictures against the petitioner shall remain stayed.

9. List the matter on 07.10.2026.

SLP(Criminal) No 18010/2026

1. Issue notice.

2. Mr. Colin Gonsalves, learned Senior Counsel, who appears on caveat on behalf of respondent No.1, accepts notice on her behalf.

3. Let notice be also issued to respondent No. 2. The petitioner shall serve notice to respondent No. 2 through its Standing Counsel, in addition to normal service of notice.

4. Learned Senior Counsel for respondent No. 1, though has filed compilation of documents on behalf of respondent No.1, is granted two weeks' time, as prayed for, to file reply in the matter. Respondent No. 2 is also granted two weeks' time to file reply.

5. After hearing learned Senior Counsels for the

parties, this Court is of the opinion that till the matter is heard on merits, the operation of paras nos. 27 to 33 of the impugned judgment including award of costs and strictures against the District Magistrate shall remain stayed.

6. List on 07.10.2026.

(RAHUL KUMAR)
COURT MASTER (SH)

(MAYA KUMARI)
COURT MASTER (NSH)

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